

ITEM NO.5

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 16609/2010
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 14/05/2010
IN CMWP NO. 28505/2006 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

M/S SAHARA INDIA COMMERL.CORP.LTD.& ORS

PETITIONER(S)

VERSUS

STATE OF U.P.& ORS.

RESPONDENT(S)

(WITH APPLN. (S) FOR PERMISSION TO FILE ADDITIONAL AFFIDAVIT AND
PERMISSION TO FILE LENGTHY LIST OF DATES AND INTERIM RELIEF AND
OFFICE REPORT)

(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 16997-17007/2010

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 17008-17030/2010

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 17099/2010

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 17110/2010

(WITH APPLN.(S) FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. AND
PLACING ADDL. FACTS AND DOCUMENTS ON RECORD AND SUBSTITUTION AND
INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 17111/2010

(WITH APPLN.(S) FOR DIRECTIONS AND EXEMPTION FROM FILING O.T. AND
PLACING ADDL. FACTS AND DOCUMENTS ON RECORD AND INTERIM RELIEF AND
OFFICE REPORT)

SLP(C) NO. 19333-19336/2010

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 20250-20255/2010

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 21353/2010

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 21559/2010
(WITH APPLN.(S) FOR EXEMPTION FROM FILING O.T. AND PERMISSION TO
SUBMIT ADDITIONAL DOCUMENT(S) AND INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 22995/2010
(WITH APPLN.(S) FOR PERMISSION TO PLACE ADDL. DOCUMENTS ON RECORD
AND INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 23341/2010
(WITH APPLN.(S) FOR PERMISSION TO PLACE ADDL. DOCUMENTS ON RECORD
AND INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 24241-24249/2010
(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 24609-24613/2010
(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 24759/2010
(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 30035/2010
(WITH OFFICE REPORT)

SLP(C) NO. 30099/2010
(WITH OFFICE REPORT)

SLP(C) NO. 30536/2010
(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 31099-31104/2010
(WITH OFFICE REPORT)

CONMT.PET.(C) NO. 346/2015 IN SLP.(C) NO.24243/2010 @ SLP(C) NO.
24241-24249/2010
(WITH OFFICE REPORT)

Date : 29/11/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For parties :

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Dr. (Mrs.) Vipin Gupta, AOR

Mr. P.N. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh, Adv.
Mr. Abhishth Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Vice-Chairman of the Ghaziabad Development Authority, who is stated to be the Chief Executive of the said body, will be present in Court in-person tomorrow i.e. 30th November, 2016 at 10.30 a.m. with all necessary information, record, etc, including amongst others the following:-

1. The status of the land belonging to the petitioners in the Special Leave Petitions, namely, whether such land has been taken possession of and whether there are constructions on the said land.

2. The Vice-Chairman of the Ghaziabad Development Authority will also inform the Court the extent of the whole acquisition, possession taken till date and the extent of the area of the acquired land of which possession has been taken which has been used/utilized for the purposes of Housing Scheme and ancillary purposes.

The above information be laid before the Court in a tabular form.

List the matters tomorrow i.e. 30th November, 2016 at 10.30 a.m.

[VINOD LAKHINA]
COURT MASTER

[TAPAN KR. CHAKRABORTY]
COURT MASTER